mission has taken a view on this and the attention of the Law Minister has been drawn to it a number of times. He says that the Government has not made up its mind, as to whether, on principle, the Government will discourage opening of High Court Benches. Since this Government does not make up its mind. want to know whether for a change the Law Minister has made up his mind on this particular question whether this Government will discourage, on principle, opening of any High Court Bench in pursuance of the recommendations of the Law Commission.

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SHRI SHANTI BHUSHAN: Sir, if I may say with great respect, this expression 'discourage' is so weak that in terms of that expression, I am unable to give any reply. So, the position is like this This is a controversial matter on which several suggestions are being received from different State Governments. Recently, the Maharashtra Assembly also adopted a unanimous resolution in favour of opening two more Benches of the Bombay High Court, one at Aurangabad and another at Poona. So, from different States, there are these demands. And I have said on an earlier occasion, perhaps, in the other House, that when the views of are available all the Chief Justices on this question, we will place the entire matter before the Cabinet **%**∩ that a policy decision could be taken, and in terms of that policy decision, the matter could be decided.

MR. CHAIRMAN: Shri Shaki. Please be brief.

श्री न(गेश्वर प्रसाद शाही : श्रीमन्, मंत्री जी हाई कोर्ट के चीफ जस्टिसेस की अप्रैंप स्टेट गवर्न मेंट की राय को तो जानना चाहते हैं, जनता की राय नहीं जानना चाहते हैं, जनता की राय गह है कि हाई कोर्ट का बेन्च खोलने में जनता की सुविधा का ध्यान भी रखा जाए । इमलिए जनता की सुविधा to Questions -

को ध्यान मे रखते हुए क्या मंत्री जी इम बात पर विचार करेगे कि वकीलों की अपनी सुविधा को ध्यान में रख करविचार करने की सरकारकी नीति में परिवर्तन करें श्रीर हाई कोर्ट की ज्यादा बेन्चेज खाले ?

श्री शांति भूषण : मैं माननीय सदस्थ को ग्राज्वासन देना चाहता हूं कि हमेशा जो भी निर्णय लिया जाएगा वह जनता ही के हित के लिए लिया जाएगा ग्रांर जनता की राथ को ध्यान में रखा ही जाएगा, लेकिन फिर भी क्या निर्णय जनता के हित मे होगा, यह तय करने मे जो मुख्य मंती या चीफ जस्टिस है, उनकी राय को जानना जरूरी है। कभी कभी ग्रादमी स्वयं ग्रापने हित को उतना नही ममझ मकता है, दूसरा ज्यादा ग्रच्छी तरह ममझ मकता है ।

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

मध्य प्रदेश में भेषज निर्माण संयंत्र की स्थापना

* 274. श्री बलराम दास : क्या पैट्रोलियम, रसायन ग्रीर उर्वरक मंती 21 नवम्बर, 1977 को राज्य सभा में ग्रतारांकित प्रश्न 372 के दिए गए उत्तर को देखेंगे ग्रीर यह बताने की ऊपा करेंगे कि :

(क) क्या इण्डियन ड्रग्स एण्ड फार्मेस्य-टिकल्म लिमिटेड, मध्य प्रदेश में एक भेषज-निर्माण संयंत्र स्थापित करने का विचार रखती है; ग्रोर

(ख) यदि हा, तो इस संयंत्र के कब तक स्थापित किए जाने की सम्भावना है ?

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†[Setting up of drug manufacturing plant in Madhya Pradesh

Written Answers

*274. SHRI BALRAM DAS: Will the Minister of PETROLUEM AND CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 372 given in the Rajya Sabha on the 21st November, 1977 and state:

(a) whether the Indian Drugs and Pharmaceuticals Limited propose to set-up a drug manufacturing plant in Madhya Pradesh; and

(b) in so, by when the plant is likely to be set up?]

पट्टोलियम तथा रसायन ग्रौर उर्वरक मंत्रालय में राज्य मंत्री (श्वी जनेइवर मिश्व): (क) ग्रौर (ख) ग्राई० डी० पी० एल०, मध्य प्रदेश राज्य ग्रौद्योगिक निगम की सण्झे-दारी में मध्य प्रदेश में संयुक्त क्षेत्र के एक ग्रौषध मूत्रयोग एकक (फार्मूलेशन यूनिट) की स्थापना की सम्भाव्यता का ग्रध्ययन कर रहा है ग्रौर सम्भाव्यता रिपोर्ट शीघ्र ही तैयार होने की ग्राणा है। उक्त रिपोर्ट प्राप्त होने पर यह विभाग गुणो के ग्राधार पर उसकी जांच करेगा।

> †[THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM FERTILI-AND CHEMICALS AND JANESHWAR (SHRI ZERS The (b) and MISHRA): (a) I.D.P.L. are studying the feasibility of establishing a joint sector drug formulation unit in Madhya Pradesh Madhya with the in participation Pradesh State Industries Corporation and the feasibility report is expected t_0 be finalized shortly. The same will be examined on merits, when received by this Department.]

†[] English Translation.

Recommendations of the Chavda Committee

*276. SHRI BHUPESH GUPTA: SHRI INDRADEEP SINHA. SHRI JAGJIT SINGH ANAND:

Will the Minister of PETROLEUM AND CHEMICALS AND FERTILI-ZERS be pleased to state:

(a) whether the Chavda Committee has recommended a minimum cut of 20 to 30 per cent in the prices of canalised bulk drugs;

(b) if so, what are the details in this regard and what other recommendations have been made by the said Committee; and

(c) what is Government's decision thereon?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILI_ ZERS (SHRI JANESHWAR MISH-RA): (a) to (c) A sub-Committee of the Consultative Committee of the Ministry of Petroleum, Chemicals and Fertilizers was appointed with Shri K. S. Chavada, M.P., as the Convener and Shri M. Anandam, MP., and Shri Prem Manohar, M.P., as members to go into the facts relating to the prices of canalised drugs. The report of the Sub-Committee was received on April 25, 1978, and its recommendations are under active consideration of the Government.

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